

National Company Law Tribunal

Allahabad Bench

CP NO. 92/ND/2014

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2017

NAME OF THE COMPANY: Buddha Hospital Pvt Ltd

SECTION OF THE COMPANIES ACT: 397/398 of the Companies act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Ashok Srivastava	Advocate	Petitioner.	Ashok
2.	VINEET DUBEY	ADVOCATE (ON THE BEHALF OF MR. UDAI CHANDANI)	RESPONDENT	Vineet Dubey

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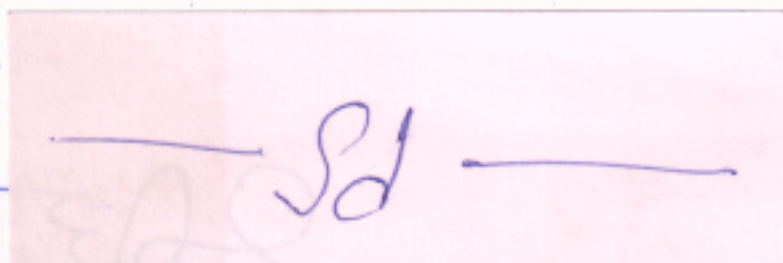
Sh. Ashok Kumar Srivastava, Advocate for the petitioner. Sh. Vineet Dubey,
proxy for the respondent counsel Sh. Uday Chandani.

It is stated that the amount of the cost has been paid through draft issued in
favour of the petitioner no.1, which is subject to realisation. Therefore, the petitioner
counsel is expected to inform this Court after realisation of such amount, so that
counter affidavit/reply filed in the main petition, may be taken on record.

Meanwhile, the petitioner is also at liberty to file rejoinder to such
affidavit/reply.

Hence, the matter be listed on 8th November, 2017.

Dated:09.10.2017


H.P. Chaturvedi, Member (Judicial)

Typed by:
Kavya Prakash